



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**C.P. No. 118/2021  
in  
O.A. No. 254/2021**

**This the 4<sup>th</sup> day of August, 2021**

(Through Video Conferencing)

**Hon'ble Mr. R.N. Singh, Member (J)  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Monika  
D/o Shri Rajender Kumar,  
R/o A – 13, Sanjay Nagar, G.T.K. Road,  
New Adarsh Nagar, Delhi – 110033,  
Aged about 38 years.
2. Meena Kumari  
D/o Shri Bijender Singh,  
R/o H. No. 118 – C, Madan Pur Dabas, Delhi – 110081,  
Aged about 33 years.
3. Seema  
D/o Shri Naresh Kumar,  
R/o Sondhapur Chowk,  
Near Radha Krishan School, Panipat – 132103,  
Aged about 36 years.

... Petitioners

(By Advocate: Mr. Ajesh Luthra)

**Versus**

1. Sh. Dharmendra  
Chairperson,  
New Delhi Municipal Council,  
Palika Bhawan, Palika Kendra,  
New Delhi – 110001.
2. Sh. D.P. Singh  
Director,  
Directorate of Education,  
New Delhi Municipal Council,  
Palika Bhawan, Palika Kendra,  
New Delhi – 110001.

... Respondents

(By Advocate: Ms. Sriparna Chatterjee)



## ORDER (ORAL)

### **Mr. R.N. Singh, Member (J):**

It is not in dispute that pursuant to directions of this Tribunal, the respondents have passed certain order. The learned counsel for the petitioner submits that the present CP may be closed with liberty to the petitioner to challenge such order in accordance with law, if so advised.

2. Accordingly, the CP is closed. Notices are discharged with liberty to the petitioner in accordance with law.

**(Mohd. Jamshed)**  
**Member (A)**

Dkm/ankit/anjali/daya/dd

**(R.N. Singh)**  
**Member (J)**